

की स्वीकृति से सम्बन्धित पत्र में उल्लिखित-योजनाओं या निर्माण-कार्यों पर वित्तीय वर्ष में किए गए व्यय को पूरा करने के लिए, अग्रिम आयोजनागत सहायता के रूप में यह सहायता दी जाती है। यह सहायता 70 प्रतिशत ऋण और 30 प्रतिशत अनुदान के रूप में होती है ;

(ग) संघ सरकार ने सितम्बर, 1978 में केन्द्रीय दल द्वारा अपेक्षाकृत अधिक बार दौरे किए जाने का प्रबन्ध करने और अग्रिम आयोजनागत सहायता के उपयोग का उनके द्वारा मोटे-तौर पर मूल्यांकन किए जाने का निर्णय लिया है। यह ऐसी सामान्य समीक्षा के अलावा होगा, जो कि योजना आयोग, सम्बन्धित प्रश्न सन्निक मंत्रालयों और अन्य उपयुक्त अभिकरणों द्वारा की जाए।

Import of rubber

2903. SHRI A. ASOKARAJ: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether Government have decided to import 15,000 tonnes of rubber during the current year; and

(b) if so, the total amount involved and the names of the countries from where import will be made?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI KRISHNA KUMAR GOYAL): (a) Yes, Sir.

(b) A total quantity of 14,750 tonnes valued at Rs. 13.26 crores c.i.f. has already been imported by STC from Sri Lanka, Singapore and Malaysia during the current year. The consignments arrived in September-October, 1978.

H.R.A. and C.C.A. to Central Government Employees of Vijayawada and Visakhapatnam

2905. SHRIMATI PARVATHI KRISHNAN: Will the Minister of FINANCE be pleased to state:

(a) whether Vijayawada and Visakhapatnam have been declared as B-2 cities for the purpose of city allowances by the Andhra Pradesh Government; and

(b) if so, why the Central Government Employees are not being paid H.R.A. and City Allowances applicable for B-2 cities?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) Government of India is not aware of any orders issued by the State Government in this matter.

(b) Classification of various cities for the purpose of grant of City Compensatory Allowance and House Rent Allowance to Central Government employees is made on the basis of their population as revealed in the last decennial Census. For the grant of City Compensatory Allowance, the population of the Urban Agglomeration of a city, wherever it exists as per 1971 Census Report, and failing that, the population within the municipal area of the city including such of the suburban municipalities notified areas or cantonments as are contiguous to it, is taken into account. For the grant of House Rent Allowance, only the population of the municipal area of the city including such of the suburban municipalities notified areas or cantonments as are contiguous to it, is taken into account. Only cities with a population exceeding 4 lakhs and upto 8 lakhs are eligible for classification as B-2 class cities. As this condition is not satisfied in the case of Vijayawada and Visakhapatnam they are not classified as B-2 cities.